CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 550 of 2012

(Arising out of Order-in-Appeal No. YDB/03-04/M-I/2012/3705 dated 17.01.2012 passed by Commissioner of Central Excise (Appeals), Mumbai-I.)

M/s. Fire Equipment Corporation ....Appellant
Fire Equipment (Bombay) Pvt. Ltd.
6 Interlink Industrial Estate, Ground Floor,
Jaoli Bank Compound, Caves Road,
Jogeshwari (East), Mumbai – 400 060

VERSUS

Commissioner of Central Excise, Mumbai-IV ....Respondent
115 New Central Excise Building,
Maharshi Karve Road,
Churchgate, Mumbai – 400 020

APPERANCE:

None for the Appellant

Shri N.N. Prabhudesai, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86692/2021

Date of Hearing: 02.08.2021
Date of Decision: 02.08.2021

PER: DR. SUVENDU KUMAR PATI

Appellant is absent. No one represented it. We have perused the case record and found that notices for e-hearing and physical hearing had been sent by registered post and e-mail to the appellant in its new address, change of which was intimated to this Tribunal by the appellant itself on 11.02.2016.

2. The matter has been listed in the past on several occasions without any response from the appellant. Even the revenue involved is only Rs.95,000/-. Since none appearing for the appellant, the appeal is dismissed for non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Prasad